

Central Administrative Tribunal
Principal Bench

O.A.No.3384/2002

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri R.K. Upadhyaya, Member (A)

New Delhi, this the 3rd day of September, 2003

Smt. Shikha Grover
w/o Shri Atul Grover
resident of 21/27, West
Patel Nagar
New Delhi - 8.

... Applicant

(By Advocate: Sh. I.C.Gupta)

Vs.

1. The Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area
Shaheed Jeet Singh Marg
New Delhi - 110 016.
2. The Joint Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area
Shaheed Jeet Singh Marg
New Delhi - 110 016.
3. The Assistant Commissioner
Kendriya Vidyalaya Sangathan
K.V. (OCF), Sector 29-B
Chandigarh - 160 020.
4. The Principal
Kendriya Vidyalaya No.1
Ferozepur Cantt. (Pb). ... Respondents

(By Advocate: Sh. S.Rajappa)

O R D E R (Oral)

By Shri Shanker Raju, Member (J):

Learned counsel for respondents states that vires of the aforesaid notification and Rule 81(d) had already been upheld by the Hon'ble High Court. To this, the learned counsel for applicant states that SLP is pending before the Apex Court.

2. In the light of non-challenge to KVS Notification dated 4.9.2000, keeping in view of the interest of justice, on the request of the applicant, we dismiss this OA as withdrawn with liberty to

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— (a)

applicant to file a fresh OA incorporating challenge to the aforesaid notification. However, it is made clear that limitation would not come in the way of applicant. No costs.

Upadhyaya

(R.K.Upadhyaya)
Member (A)

S.Raju

(Shanker Raju)
Member (J)

/rao/